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O.A.NO. 347 OF 2004.

ORDER DATED: 25 – 04 -2005.

Heard Mr. D.P.Dhalsamant, Learned Counsel appearing for the Applicant and Mr. S. B. Jena, Learned Additional Standing Counsel appearing for the Respondents and perused the materials placed on record.

Applicant having faced with a penal order in a Disciplinary Proceedings has preferred an appeal, which is stated to be still pending. In the counter filed by the Department, this fact has also been admitted. In that view of the matter, without entering into the merits of this case, the Respondents/especially Respondent No.3 are/is hereby directed to dispose of the said appeal of the Applicant within a period of thirty days from the date of receipt of a copy of this order.

With the aforesaid observations and directions, this Original Application is disposed of.

Send copies of this order to the Applicant and Respondents in the address given in the O.A. and free copies of this order be given to learned counsel for both sides.

M. R. Mohanty
(M.R. MOHANTY) 25/04/05
MEMBER(JUDICIAL)

Order off. 25.4.05

*The copy of
Order may be
sent to applicant
or to respondents
or Posts*

8.05.

*M. R. Mohanty
C.O.(J)*